

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 238/2023 in C.P. (IB)/3923(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **BANK OF INDIA LIMITED V/s PRANAV**
CONSTRUCTION SYSTEM PVT LTD

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

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- 1) Mr. Rakesh Gupta, Ld. Counsel for the Secured Financial Creditor, Mr. Sakil Ansari, Ld. Counsel for Respondent Nos. 1 to 5 and Mr. Mayank Samuel, Ld. Counsel for the Respondent No. 6 are present.
- 2) Ld. Counsel for the informs that this Application has to be prosecuted by them after the approval of the Resolution Plan and they have already filed an Application for bringing them on record, however, the said Application is still in the scrutiny and has not yet been numbered by the Registry, thus, the Counsel prays for an adjournment in the matter.
- 3) Stand over to 22.08.2024, for further consideration and hearing. Registry shall expedite the process to list the said Application as expeditiously as

possible. Respondents shall file and place on record Affidavit in Replies, if their right is opened, well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**